

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
PRINCIPAL BENCH NEW DELHI
CAMP AT CHENNAI

INTERLOCUTORY APPLICATION (IB) NO. /ALD/ 2020

in
COMPANY PETITION (IB)-292/(ALD)/2019

IN THE MATTER OF:

Satyendra Sharma

Interim Resolution Professional

..... APPLICANT

IN THE MATTER OF:

Kisan D'Net India Private Limited

-----Operational Creditor

Versus

M/s Fortune Infraheight Private Limited

-----Corporate Debtor

CORAM: SHRI B S V PRAKASH KUMAR, ACTING PRESIDENT

Dated: 27.03.2020

ORDER

On the application filed under Section 12A of IBC read with CIRP Regulation 30A of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 seeking withdrawal of the Company Petition admitted on 10.02.2020 on the premise that the claim amount in the

Company Petition is settled with the applicant, in consequence thereto, the Corporate Debtor having settled the claim amount as well as IRP remuneration, the IRP (applicant) has sought for withdrawal of the Company Petition by filing withdrawal application along with Form A.

In view of the same, the application is allowed and the Company Petition is dismissed as withdrawn.

B S V Prakash Kumar
Acting President